

(a) whether the Government have formulated any scheme for the industry to hold land beyond ceiling limits for investment in agriculture and allied activities; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) No, Sir.

(b) Does not arise.

#### **Theft Cases in B.G.M.**

757. SHRI K.H. MUNIYAPPA: Will the Minister of MINES be pleased to state:

(a) whether Bharat Gold Mines Limited has deployed Central Industrial Security Forces in its Production Centres to check theft; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) No, Sir.

(b) Does not arise.

[Translation]

#### **Suratgarh Thermal Power Project**

758. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of POWER be pleased to state:

(a) whether the Suratgarh Thermal Power Project of Rajasthan has been cleared from the environmental angle;

(b) if so, the details thereof; and

(c) its capacity in megawatt and the number of the units and the time by which these units are likely to be set up and start power generation?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) to (c) The Suratgarh Thermal Power Project Stage-I (2x250 MW) has been cleared from environmental angle by the Ministry of Environment & Forests as well as by the Rajasthan Board for Prevention & Control of Pollution. The Rajasthan State Electricity Board has commenced work on the first unit of 250 MW as well as common facilities for Unit 1 & 2 from its resources. The first unit is expected to be commissioned in June, 1996. Orders for main plant and equipment in respect of Unit 2 have not been placed by the Rajasthan State Electricity Board on account of resource constraints. As such its commissioning schedule cannot be anticipated. This unit has, however, been posed to the Government of Japan for CECF assistance.

[English]

#### **Permission to Coca Cola**

759. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government have given permission to Coca Cola South Asia, to manufacture and distribute Coca Cola in our country; and

(b) if so, the terms, conditions and other details of the undertaking given by the Coca Cola?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) and (b) Government has approved the proposal from M/s. Coca Cola South Asia Holdings Inc. USA (since transferred in the name of M/s. Britco Foods Company Pvt. Ltd., Bombay) for the manufacture of beverage bases and essences. The Company will have 100% foreign equity amounting to Rs. 60 crores by itself or through its subsidiaries/associate companies. The Company will maintain an export-import ratio of 3:1. There will be dividend balancing for seven years from the date of commencement of production and this will be over and above the 3:1 export-import ratio separately stipulated. The Company offered to make the following commitments, which have been noted:—

- (i) Company does not envisage any payment of technical licence fees payment for the use of patents royalties, training fees or any other consultancy, lumpsum payment.
- (ii) The projected imports of essential flavouring essences is Rs. 78 crores in the first seven years.
- (iii) The estimated inflow of foreign exchange by exports is Rs. 234 crores over the first seven years.
- (iv) No dividend remittance for the first seven years.

#### **Compensation to Road Victims**

760 SHRI RAMESH CHENNI-  
THALA: Will the Minister of SURFACE

TRANSPORT be pleased to state:

(a) whether there is inordinate delay in the disposal of road accident compensation cases;

(b) if so, whether there is any proposal to speed-up the disposal of such cases and fix a time limit in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER):

(a) Instances of this nature have come to the notice of the Government.

(b) and (c) Although Government are proposing to have predetermined formula for payment of compensation based on the age and income of the victims, no time limit can be fixed for settlement of the claims since this involves judicial process and State Governments have constituted the Motor Accident Claim Tribunals.

#### **Central Road Fund**

761. SHRI K.G. SHIVAPPA:  
SHRI LOKANATH  
CHOUDHURY:  
PROF. SAVITHRI  
LAKSHMANAN:  
SHRI MOHAN RAWALE:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a resolution was passed by both the Houses of Parliament favouring augmentation of the Central Road Fund;